

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3391
ANSWERED ON:30.08.2013
ASYLUM FOR CHILDREN
Kalmadi Shri Suresh

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) total number of asylum for children in the country, State/UT- wise including Maharashtra;
- (b) the funds sanctioned, released and utilised by the Non-Governmental Organisations (NGOs) for the purpose during each of the last three years and the current year, State/UT-wise;
- (c) whether the Government has taken note of the pathetic condition of these asylums which are maintained and run by NGOs;
- (d) if so, the details thereof; and
- (e) the corrective measures taken or proposed to be taken by the Government in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): The Ministry of Women and Child Development is not providing any financial assistance for running of asylums for children. However, the Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme, namely, Integrated Child Protection Scheme (ICPS) under which financial assistance is provided to State Governments/Union Territory Administrations including Maharashtra for setting up and maintenance of various types of Homes for children in difficult circumstances, including children's Home. The State-wise number of various types of Homes, including children's Home and funds sanctioned and released for setting up and maintenance of various types of Homes during each of the last three years and current year are annexed. The funds sanctioned and released are generally utilised during the year, however, the unspent balance, if any, is adjusted from the eligible grant for the subsequent year

(c) to (e): To improve the quality services in Homes and maintain the standards of care stipulated in the Central Model Rules under the Juvenile Justice (Care and Protection of Children) Act, 2000, the Ministry of Women and Child Development is providing financial assistance to the State Governments/UT Administrations for setting up, upgradation and maintenance of various types of Homes, including Children's Homes under the Integrated Child Protection Scheme (ICPS). The Rules inter-alia specify standards for physical infrastructure, clothing, bedding, nutrition & diet, as well as rehabilitation measures such as education, vocational training, counselling etc. The State Governments/UT Administrations are required to ensure, through regular inspection and monitoring, that the institutions are run as per the provisions of the Act and the Rules framed there-under.